Written Answers to		[18 July, 2014]	Unstarred Questions 133	
1	2	3	4	5
25	NFL-Nangal	478500	9.517	30517
26	NFL-Bhatinda	511500	10.221	30436
27	NFL-Panipat	511500	9.654	29882
	SUB TOTAL	19267787	6.742	18502
	Feed-Stock: other tha	n gas		
1	MCFL-Mangalore	379500	7.356	43482
2	MFL-Madras	486750	8.337	48669
3	SPIC-Tuticorin	620400	7.382	44308
	Total -Naphtha	1486650	7.688	45525
	Grand Total	20754437	6.810	20438

Revival Scheme for HFCL and FCIL

1102. SHRI TAPAN KUMAR SEN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the details of the present status of revival scheme for HFCL and FCIL; and
 - (b) the future status of the present workers of HFCL and FCIL?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI NIHAL CHAND): (a) In 2008, Cabinet approved to revive Fertilizer Corporation of India Limited (FCIL) and Hindustan Fertilizers Corporation Limited (HFCL) units subject to non-recourse to Government funding and to consider write off of GoI Loan and interest to the extent required, subject to submission of fully tied up proposals for final decision on waiver. The revival of these closed units would be through nomination route by PSUs and through bidding route by private sector. It was decided that Sindri, Talcher and Ramagundam units of FCIL are to be revived on nomination basis, whereas Gorakhpur and Korba units of FCIL and Durgapur, Haldia, and Barauni of HFCL are to be revived through bidding route.

Cabinet Committee on Economic Affairs (CCEA), in 2011, had approved the Draft Rehabilitation Scheme (DRS) for revival of all the units of FCIL and HFCL. DRS envisaged revival of Talcher unit by the consortium of M/s. Rashtriya Chemical & Fertilizers Limited (RCF), M/s Coal India Limited (CIL) and M/s Gas Authority of India Limited (GAIL), revival of Ramagundam unit by M/s. Engineers India Limited (EIL) and M/s. National Fertilizers Limited (NFL) and revival of Sindri unit by M/s Steel Authority of India Limited (SAIL).

Subsequently CCEA, in 2013 approved waiver of Government of India loan and interest to facilitate FCIL to arrive at positive net worth. This enabled FCIL to get de-registered from the purview of Board for Industrial and Financial reconstruction (BIFR). Proposal/action plan for revival of HFCL units is to be taken up once revival of FCIL units is on track.

For Talcher unit, it is proposed to establish two joint venture (JV) companies *viz*. first company for upstream coal gasification section with GAIL and second company comprising RCF, CIL and FCIL for downstream section of Ammonia-urea, Nitric Acid, Ammonium Nitrate plants, off sites and utilities. The Memorandum of Understanding (MoU) among consortium PSUs *i.e.* CIL, RCF, GAIL and FCIL, has been signed on 5.9.2013. GAIL has issued expression of interest (EOI) for selection of coal gasification technology. The due date for submission of EOI is 31.07.2014.

For Ramagundam Project, JV agreement and concession agreement between EIL and NFL are under discussion and has been scheduled for conclusion/approval by their respective boards by 30th July, 2014. EIL itself would take up the Engineering and Project Construction for the project.

For Sindri unit, SAIL-Sindri Projects Ltd. (SSPL), a wholly owned subsidiary of SAIL, has been incorporated in November, 2011 for the purpose of revival of Sindri unit of FCIL. However, not much progress has been made due to non-availability of around 3000 acres of contiguous piece of land for the Steel Plant. Out of total land of 6652 acres with FCIL at Sindri, only 498 acres (the area of existing fertilizer plant) is encroachment free contiguous land, as against the requirement of 3247 acres of encroachment free contiguous land for setting up the proposed facilities by SAIL.

(b) Almost all employees of FCIL and HFCL have been released under Voluntarily Separation Scheme (VSS) and presently, there are only 24 employees (16 in FCIL and

Written Answers to

8 in HFCL) on roll at different units, including Corporation Offices. The future status of these employees will depend on the progress of revival of these companies and requirements thereof.

Fertilizers plants in Maharashtra

1103. SHRI HUSAIN DALWAI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- the details of fertilizers plants both in public as well as private sector operating in Maharashtra;
 - (b) the details of their performance during the last two decades, plant-wise;
- whether these plants are operating at the optimum scale, if so, the details thereof; and
- (d) whether Government proposes to set up a fertilizer plant in Konkan region, if so, the details thereof, and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI NIHAL CHAND): (a) The details of fertilizers plants both Public and Private sector operating in Maharashtra are given below:-

Name of the Company	Public	Private
	Rashtriya Chemicals and	Deepak Fertilizers and
	Fertilizers Ltd.	Petrochemicals Ltd.

- (b) and (c) Both the plants generally operated at optimum scale but production dropped during certain years due to some external constraints such as shortage of gas supply, revamping of plants etc. The details of their performance during the last two decades, plant-wise is given in Statement (See below).
 - (d) At present, there is no such proposals with the Department of Fertilizers.